

(ii) The Caltex (Acquisition of Shares of Caltex Oil Refining India) Limited and of the Undertakings in India of Caltex (India) Limited Ordinance, 1973 (No. 15 of 1976).

(iii) The Food Corporations (Amendment) Ordinance, 1976 (No. 16 of 1976).

(iv) The Representation of the People (Amendment) Ordinance, 1977 (No. 1 of 1977).

(v) The Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977 (No. 2 of 1977).

(vi) The Presidential and Vice-Presidential Elections (Amendment) Ordinance, 1977 (No. 3 of 1977).

(vii) The Disputed Elections (Prime Minister and Speaker) Ordinance, 1977 (No. 4 of 1977)

(viii) The Government of Union Territories (Amendment) Ordinance, 1977 (No. 5 of 1977).

(ix) The Delhi Administration (Amendment) Ordinance 1977 (No. 6 of 1977).

[Placed in Library. For (i) to (ix) See No. LT-11565/77].

n. (i) A copy of the First Report of the Commission of Inquiry (Sar. karia Commission) set up under the Commissions of Inquiry Act, 1952 to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu (Part I and Volumes I and II of Part II).

(ii) A statement (in English and Hindi) giving reasons for hot laying simultaneously the Hindi version of the Report mentioned at (i) above. [Placed in Library. For

(i) and (ii) See No. LT-11566/77].

**I. Order GSR. No. 868(E) dated the 5th November, 1976 under article 359 of the constitution.**

**II. Madras City Police (Amendment) Act, 1976**

**III. Ministry of Home Affairs, Notification**

SHRI OM MEHTA; Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Order G.S.R. No. 868(E) dated the 5th November, 1976, under clause (3) of article 359 of the Constitution, issued by the President under clause (1) of article 359 of the Constitution, regarding suspension of article 31 of the Constitution, in relation to all proceedings pending in any court under the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 [Placed in Library. See No. LT-11567/77].

H. A copy (in English and Hindi) of the Madras City Police (Amendment) Act, 1976 (No. 39 of 1976) enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976. [Placed in Library. See No. LT-11568/77].

III. A copy (in English and Hindi) of the Ministry of Home Affairs, Notification S.O. No. 149(E), dated the 9th February, 1977, publishing an Order of the President made in relation to the Union Territory of Pondicherry, under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-ir569/77].

**I. Central industrial security force (Amendment) Rules, 1977.**

**II. Minister allowances^ medical treatment and other privileges) Amendment Rules, 1977.**

**III. Corrigenda to Government Notification S.O. Nos. 429(E) and 430 (E) dated the 24th June, 1976.**

SHRI OM MEHTA; Sir, I also beg to lay on the Table:

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 127, dated the 7th January, 1977, publishing the Central Industrial Security Force (Amendment) Rules, 1977, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-11570/77].

II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 58(E), dated the 2nd February, 1977, publishing the Ministers' (Allowances, Medical Treatment and Other Privileges) Amendment Rules, 1977, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. UT-11571/77].

III. A copy each (in English and Hindi) of the Ministry of Home Affairs Notifications S.O. Nos. 11(E) and 12(E), dated the 6th January, 1977, publishing Corrigenda to Government Notification S.O. Nos. 429(E) and 430(E) dated the 24th June, 1976, respectively. [Placed in Library. See No. LT-11572/77].

**Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms)**

SHRI OM MEHTA; Sir, I also beg to lay on the Table.

A copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat. (Department of Personnel and Administrative Reforms) under sub-section (2) of section 3 of the All India Services Act, 1951:—.

(i) Notification G.S.R. No. 856(E), dated the 30th October, 1976, publishing the Indian Police Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1976.

(ii) Notification G.S.R. No. 857(E) dated the 30th October, 1976, publishing the Indian Police Service (Pay) Sixteenth Amendment Rules, 1976.

(iii) Notification G.S.R. No. 859 (E), dated the 1st November, 1976, publishing the Indian Administrative Service (Pay) Twenty-second Amendment Rules, 1976.

(iv) Notification G.S.R. No. 1581, dated the 13th November, 1976, publishing the Indian Police Service (Pay) Fourteenth Amendment Rules, 1976.

(v) Notification G.S.R. No. 894 (E), dated the 23rd November, 1976, publishing the Indian Police Service Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1976.

(vi) Notification G.S.R. No. 895 (E), dated the 23rd November, 1976, publishing the Indian Police Service (Pay) Seventeenth Amendment Rules, 1976.

(vii) The Notification G.S.R. No. 928(E), dated the 17th December, 1976, publishing the Indian Police Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1976.

(viii) Notification G.S.R. No. 929 (E), dated the 17th December, 1976, publishing the Indian Police Service (Pay) Eighteenth Amendment Rules, 1976.

(ix) Notification G.S.R. No. 946(E), dated the 24th December, 1976, publishing the Indian Administrative Service (Fixation of Cadre Strength) Twenty-fifth Amendment Regulations, 1976.